

1	2	3	4	5	6	7
26	Uttarakhand	0	0	0	0	0.00
27	West Bengal	15	290	24775	2601887	1959.60
	TOTAL	338	49736	243031	16334651	16620.61

Conference of power ministers of states

1617. SHRIMATI SHOBHANA BHARTIA: Will the Minister of POWER be pleased to state:

- (a) whether a conference of Power Ministers of States was held at New Delhi in April, 2010;
- (b) if so, the details of discussions held during the conference and the action contemplated by Government on the basis of various points discussed in the conference;
- (c) whether Government has set up an expert group to assess the financial status of the power distribution companies and also to find out the causes of T & D losses in the country; and
- (d) if so, the recommendations made by the expert group and further action contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) and (b) A conference of Power Ministers of States and Union Territories was convened on 28th April, 2010 at New Delhi under the Chairmanship of Union Minister of Power. The following themes were discussed in the conference:

- (i) Capacity Addition
- (ii) Open Access: Unbundling of State Electricity Boards (SEBs)
- (iii) Rajiv Gandhi Grameen Vidyutikaran Yojana
- (iv) Re-structured Accelerated Power Development and Reforms Programme (R-APDRP)
- (v) Energy Efficiency

- (vi) Development of Transmission & Sub-transmission in State sector
- (vii) Issues of Independent Power Producers (IPPs)

There was a general consensus on all the above themes in the conference and a copy of the Resolution adopted at the conference is enclosed as Statement (*See below*).

(c) and (d) No such Expert Group has been set up by the Ministry of Power. However, a High Level Panel on "Financial Position of Distribution Utilities" to look into the financial problems of the State Electricity Boards (SEBs) and to identify potential corrective steps particularly in relation to their accounting practices has recently been constituted by the Planning Commission *vide* their order dated 28.07.2010. The panel has been mandated to submit its report before 28.02.2011.

Statement

Resolution adopted in the Power Minister's Conference held on 28.04.2010

- (a) It has been resolved that close monitoring of the projects particularly those identified as critical by CEA will be ensured by the State Governments and all efforts will be made for timely commissioning of the projects.
- (b) The pending orders for Balance of Plants (BoPs) for the identified 11th Plan projects will be placed immediately (without any further delay) by the generation companies concerned.
- (c) Generation companies who are yet to sign the Fuel Supply Agreement with coal companies shall do so for the existing thermal power stations.
- (d) Generation companies who have not so far taken action for import of coal in accordance with their target for 2010-11 will initiate procurement action immediately. Advance action will also be initiated for import of coal for 2011-12 by 30th June, 2010 to avoid any shortage of coal during the initial months of 2011-12.
- (e) The State utilities who have been allocated coal blocks for captive use for power generation should take expeditious action for development of coal blocks. States to extend help for expeditious development of coal blocks in their states allotted to other States, CPSUs and IPPs also.

- (f) It was resolved to take advance action for 12th Five Year Plan projects to ensure that all statutory clearances/approvals are obtained, key inputs are tied up and orders for the main plants are placed during the 11th Plan itself. It was agreed that coal linkages for the 12th plan thermal projects will be recommended by Ministry of Power by May 2010.
- (g) Formulation of detailed Plan for next 10 years is necessary due to high gestation period of power projects. It was noted that only a few States have designated nodal agency for integrated planning for State Power Sector. It was resolved that the States will designate a nodal agency by 31st May, 2010 who will work for coordination with generation, transmission and distribution companies and CEA for development of long-term integrated plan for the State Sector.
- (h) It was resolved to provide non-discriminatory open access in intra-State transmission and distribution system in letter and spirit as per the provisions of Electricity Act, 2003, National Electricity Policy and Tariff Policy. States to withdraw orders which inhibit open access.
- (i) Ring fencing of SLDCs will have to be expedited.
- (j) It was resolved that the grid discipline shall be maintained through grid operation within frequency range of 49.5 Hz to 50.2 Hz to ensure it's stability and reliability.
- (k) States which are likely to face shortages by the end of 11th Plan will expedite procurement of power through Case I bidding.
- (l) To expedite the implementation of RGGVY, it was resolved to:
 - (i) Hold monthly meetings at Chief Secretary Level to resolve inter departmental issues;
 - (ii) Operationalize District Level Committee ensuring representation of MPs and MLAs and to hold their monthly meetings to resolve local issues;
 - (iii) Accord forest clearances within 2 months of submission of proposals;
 - (iv) Allotment of substation land for all the projects by June 2010;

- (v) Energize already completed villages by June 2010 and thereafter within 15 days of completion of works;
 - (vi) Take effective steps for providing required sub-transmission system by June 2010.
 - (vii) Take over all remaining completed network & villages by June 2010 and thereafter within one month of completion of works;
 - (viii) Follow Project Milestones for timely completion of projects (maximum 24 months from date of award);
 - (ix) States, which have not yet notified RE Plans, will do so by June 2010;
 - (x) Initiate immediately, if not started already, and maintain the momentum of training of franchisees and C&D employees.
 - (xi) Submit complete documentation to facilitate closure of all 10th Plan projects by June 2010.
- (m) To expedite the implementation of R-APDRP it was resolved to:
- (i) Establish base line for AT&C losses of the project area through ring fencing by June 2010;
 - (ii) Appoint IT Implementing Agencies within 3 months of project approval;
 - (iii) Submit DPRs for Part-B and SCADA/DMS projects for approval by June 2010;
 - (iv) Complete Part-A projects within 18 months from sanction of the projects.

New hydro power policy

1618. SHRI RUDRA NARAYAN PANY: Will the Minister of POWER be pleased to state:

- (a) whether Government proposes to formulate a new policy regarding hydro power projects in view of the power crisis in the country;
- (b) if so, the details thereof;